

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 15**  
**(IB)-478(ND)/2017**

**IN THE MATTER OF:**

|                                      |     |                      |
|--------------------------------------|-----|----------------------|
| M/s. IFCI                            | ... | Applicant/Petitioner |
| Vs                                   |     |                      |
| Hi-Point Investment Finance Pvt Ltd. | ... | Respondent           |

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 Liq.**

**Order delivered on 07.11.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For Liquidator/ Applicant : Mr. Prassan Navin Kumar Sinha, Liquidator  
For the Respondent :

**ORDER**

Mr. Prassan Navin Kumar Sinha, Liquidator appeared in person and submitted that he is appointed as liquidator by this Tribunal on 05.10.2023 and seeks time to invite claim and to carry on the liquidation process further.

He also seeks time to file an application for substituting himself in the place of the erstwhile RP Mr. Vikram Kumar in the IA Nos. 2955/2020 and IA-2838/2021

Therefore, at his request, list the matter for a Physical hearing **on 17.01.2024** along with all other pending applications.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**AVINASH KUMAR SRIVASTAVA**  
**MEMBER (TECHNICAL)**